

eroding our area. I want to know from the hon. Minister whether in view of the potential of different companies in India and also in view of the scope of economic development in African countries, the Government will give incentives to Indian companies and initiate dialogue to this effect at diplomatic level with those countries, so that we may be able to get more and more proposals ?

SHRI ARJUN SINGH : Sir, the suggestion made by the hon. Member is very good and it is necessary to see that special efforts are made by India for getting joint venture projects in developing countries and in Africa so as to ensure increase in the number of such joint ventures. We shall certainly make efforts in this direction.

[*English*]

SHRI D. P. JADEJA : Mr. Speaker, Sir, the question relates both to Africa and South America. The Statement that has been given by the hon. Minister says that there have been no such proposals for joint venture from South America. May I inform the hon. Minister that in 1983 when I made a tour of 16 countries in that part of the world, at least eight or nine of them did suggest that they wanted to have joint ventures with India in the field of agriculture, animal husbandry, large scale industries, railways and many other projects ? This is a report which is given to the Ministry of Agriculture. Probably, there is some communication gap. I would like to know from the hon. Minister whether an effort will be made to find out about the countries of Latin America who are keen to have joint ventures with India. Will the matter again be opened up ?

SHRI ARJUN SINGH : I would like to inform the hon. member that whatever communication he had sent in this regard after his tour, I would certainly try to locate it and see what can be done. But the situation, as it exists at the moment has been answered in the question.

[*Translation*]

#### **Formation of Indian Banking Service**

\*476. SHRI SOMJIBHAI DAMOR : Will the Minister of FINANCE be pleased to state :

(a) the loss caused to Government by bank employees by resorting to strike at the time of Diwali ;

(b) whether Government propose to form an Indian Banking Service on the pattern of IAS/IPS so that such strikes are banned and officers of one bank could be transferred to another bank ; and

(c) if not, the reasons therefor ?

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) A statement is given below.

#### **Statement**

(a) Reports received from public sector banks indicate that there was no strike by bank employees at the time of Diwali. State Bank of India has, however, reported that in Ahmedabad Circle the officers had observed a day's token strike on the eve of Diwali on 11th November, 1985. As a result of the strike, most of the offices could not function in Gujarat on the day of strike. The strike caused inconvenience to the customers. It is, however, not possible to quantify the loss.

(b) and (c) Government do not have any proposal to form an Indian Banking Service on the pattern of IAS/IPS. Banks are separate legal entities and a common service is not considered feasible.

[*Translation*]

SHRI SOMJIBHAI DAMOR : Mr. Speaker, Sir, The banks remained closed for five days due to the strike by the bank employees. Still the hon. Minister is not aware of the quantum of loss sustained. In reply to the question, he has stated that each bank is functioning under its own separate rules. I want to know whether government want to introduce uniform rules in all banks in place of the existing different rules in different banks ?

[English]

**SHRI JANARDHANA POOJARY :**  
Sir, the banks are expected to function according to the norms fixed for the bank employees. In this case, what had happened was that two officers had been transferred in the same city after they were due for transfer. And some eight officers have been transferred out of Ahmedabad. So, all these people have gone on strike saying that their transfer orders should be cancelled. The two officers who have been transferred inside the city also—from one branch to another—objected to that. They started agitation and even the clearance was disrupted.

The transfer order was issued in the month of January. The agitation went upto March and some of the officers have been suspended. Here, after all Parliament is a supreme body. Now, it is for us to consider whether the time has come to take firm action against these people. It is not possible. Now-a-days, it is found that from one office to another office, it is very difficult to transfer these people. The Government is determined to take firm action.

Also, I am sorry to say that, if the public have been inconvenienced, I owe apology to the public of Ahmedabad.

[Translation]

**SHRI SOMJIBHAI DAMOR :** The bank officials like the Managers, etc. indulge in a large scale bungling. It has been seen that they usurp amounts as much as Rs. 5 crores. They withdraw money from bank deposits in other's name and it was because of this that this action was taken. I want to know from the hon. Minister whether this strike was legal or illegal. At the time of strike, the hon. Minister had said that five days' wages of those who go on strike would be deducted. I want to know whether five days' wages were deducted or not?

[English]

**SHRI JANARDHANA POOJARY :**  
Sir, the wages have been cut for the day of the strike. I have given reasons why these people have gone on strike. One more

factor is why they have gone on strike. It is my duty to tell the House that one leader—union leader—was not prepared to work during office hours and these people have told that he must work during office hours. He was telling that he wants to work for the union and not for the office. I am sorry to say that there are in this country, union leaders—not all, some of the people, who have not worked for 20—25 years. They have not lifted their pens and written anything. This is the state of affairs. We are determined to take action.

**SHRI CHINTA MOHAN :** There are some bank losses which are due to bank employees or may be due to connivance of some people, particularly in Bombay—in the Central Office of the State Bank of India—a big industrialist had taken Rs. 52.5 crores, five years back and till today he has not returned even five paise. And also in your own State—in Bangalore—some excise contractor had taken Rs. 3 crores by issuing some false cheques. In my own State also—in Rajamundry—in the name of tribals, the Bank Manager had taken 35 lakhs of rupees. He has created a small village and in the name of bogus tribals, he has taken 35 lakhs of rupees. In Calcutta, in the Bank of Baroda, the then Chairman had taken Rs. 7 crores, what is the action taken by the Government.

**SHRI JANARDHANA POOJARY :**  
The allegation that Chairman has taken Rs. 7 crores we have not come across. But wherever there are involvements of the Bank Managers, we have taken firm action. For the information of the hon. member—for example, he has mentioned my State of Karnataka, he had referred to one incident—there also we have taken action and we lodged a complaint. Unfortunately, the State Government was not effective in taking immediate action. I am appealing to all the States wherever there is deficiency, they must taken action.

(Interruptions)

**PROF. MADHU DANDAVATE :** I suggest that from his reply, the words 'State Government' should be expunged!

**SHRI BHAGWAT JHA AZAD :** Let him explain what the State Government has to do in this regard, and what the Centre has to do. We would like to understand that.

**SHRI JANARDHANA POOJARY :** Wherever there is fraud and other things, it is the duty of the bank to bring it to the notice of the immediate law and order authorities, asking them to take action. Immediately what they have to do is that the case should be registered, and investigation should be immediately started. People should be immediately arrested also. What is happening in some States is this. Because the hon. Member referred to my State, I had to say this. In some States what is happening is that when there is no immediate action, they are going to the courts to get anticipatory bail also. (*Interruptions*)

**THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH) :** My colleague has made it clear that when the bank come across any such things, it files an FIR ; and then the law and order machinery of the State and the police have to take action under the criminal law. That is the duty of the State. (*Interruptions*)\*\*

**MR. SPEAKER :** Nothing goes on record.

(*Interruptions*)\*\*

**MR. SPEAKER :** Nothing goes on record.

(*Interruptions*)\*\*

**PROF. MADHU DANDAVATE :** The answer given by the hon. Minister carries an impression as if the law and order machinery in Karnataka failed. So, let him tell us how many FIRs were recorded, and how many cases...(*Interruptions*) He said that. (*Interruptions*)

**MR. SPEAKER :** Everywhere it happens.

**SHRI S. JAIPAL REDDY :** The Minister should make a responsible statement. (*Interruptions*)

**SHRI VISHWANATH PRATAP SINGH :** What is the question? There has to be one question. What is the question?

**SHRI S. JAIPAL REDDY :** You please give State-wise figures. (*Interruptions*)

**SHRI VISHWANATH PRATAP SINGH :** Let them formulate one question. (*Interruptions*) They are unable to formulate any question. We can answer a question, but we cannot answer noise. (*Interruptions*)

**SHRI BHAGWAT JHA AZAD :** I think the hon. Members opposite want to say this. On their behalf, I say that we have not got any impression that the law and order machinery has failed. Our impression is that when the case is registered, it is not expeditiously taken up for investigation. It must be done. (*Interruptions*)

**SOME HON. MEMBERS :** How many cases have been registered? Please say clearly.

**SHRI S. JAIPAL REDDY :** How many FIRs were filed?

**MR. SPEAKER :** The question is : There are different people at several stations, and they take action. It is not a particular State Government as a whole that is responsible. It is a certain police station or something like that. If it is not said so, it may be taken otherwise. (*Interruptions*)

**MR. SPEAKER :** Sit down now. I have asked Mr. Ajoy Biswas to put the question. Let Mr. Ajoy Biswas put the question.

**MR. AMAR ROY PRADHAN :** sit down. Please sit down.

**SHRI VISHWANATH PRATAP SINGH :** May I answer?

**MR. SPEAKER :** Yes.

**SHRI VISHWANATH PRATAP SINGH :** My difficulty was I can answer a question, but I could not answer noise.

Now I have come to the question as to as how many FIRs have been lodged and what action has been taken by the law and administrative authorities in the States. We will furnish this data to the hon. member.

**SHRI AJOY BISWAS :** I want to know whether it was a fact that the transfer was aimed at curbing the trade union activities of some officials and that actually was the main reason for the employees to go on strike. Will the Government give an assurance in the House that the Government will not take any such recourse which may create some problems and the employees may complain ?

**MR. SPEAKER :** They should be given free charge !

**SHRI JANARDHANA POOJARY :** The bank managements are not taking action against those people who are law abiding and who are sticking to the norms. When, during the normal course after the fixed period they are due for transfer, then it is done. If they are not prepared to go and also if they want to violate the directions of the bank management, and thereby cause disruption, then only action will be taken.

**SHRI E. AYYAPU REDDY :** Is the hon. Minister aware that under the Banking Regulations Act there are enough powers to proceed against defaulting or erring or dishonest officials by the bank management themselves ? Or, is the Government aware that there is, what is called a Central Bureau of Investigation, and where the local investigating agency fails, you can always requisition the services of the CBI and they can charge-sheet and proceed against them ?

**PROF. MADHU DANDAVATE :** If the CBI does not function you can go to the CPI !

**SHRI JANARDHANA POOJARY :** When there are cases of fraud, we have to register the cases and it is the demand of the hon. Members that the persons who are responsible for the fraud should be dealt with severely. The management would punish them, but they cannot send them to jail. And you are correct that departmental inquiries can also be held and departmentally also we can take action. Here, we cannot

allow those people who are responsible for the crime to go unpunished. They must be sent to jail also. This is one of the methods to mete out the punishment. Departmental actions are also being taken.

**MR. SPEAKER :** Do not interrupt.

**SHRI JANARDHANA POOJARY :** So far as the CBI is concerned, whenever action has not been taken according to the law and order in the States, for example and the States are not taking action then the CBI are also entrusted with some cases and they are also taking some action, and they are also filling the charges.

#### Loss in Cotton Corporation of India

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477. **SHRI M. RAGHUMA REDDY :**  
**SHRI DHARAM PAL SINGH MALIK :**

Will the Minister of TEXTILES be pleased to state :

(a) whether the Cotton Corporation of India has been incurring huge loss since it has been set up :

(b) if so, the reasons thereof ;

(c) the loss incurred by the Cotton Corporation of India up to 31 October, 1985 ;

(d) whether Government have inquired into the working of this undertaking during the last three years ; and

(e) if so, results thereof ?

**THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) :** (a) to (e) A statement is given below.

#### Statement

1. The Cotton Corporation of India made profits after it was set up in 1970 upto 1976-77, and in the year 1980-81. During the remaining years, it has incurred losses. The total accumulated loss incurred by it upto 31st August, 1985 is around Rs. 100.00 Crores.